

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD**

**OA/021/1120/2018**

**Dated: 11.01.2019**

**BETWEEN**

Smt Y. Usha Rani,  
D/o. Y. Venkateswara Rao,  
Aged about 57 years,  
Occ: Auxilliary Nursing & Midwife (Group -CØ),  
O/o. The Medical Officer,  
Beedi Workers Welfare  
Fund Dispensary,  
Ram Nagar, Hyderabad.

....Applicant

**AND**

1. Union of India rep. by  
The Secretary,  
Ministry of Labour & Employment,  
Jaisalmer House,  
New Delhi 6 110 011.
2. The Director General (Labour Welfare),  
Government of India,  
Ministry of Labour & Employment,  
Jaisalmer House,  
Mansingh Road,  
New Delhi 6 110 011.
3. The Welfare Commissioner,  
Government of India, Ministry of Labour,  
Labour Welfare Organization,  
Kendriya Sadan,  
Sultan Bazar, Hyderabad 6 500 095.

....Respondents

Counsel for the Applicant : Mr. K.R.K.V. Prasad  
Counsel for the Respondents : Mrs. K. Rajitha, Sr. CGSC

**CORAM :**

***Hon'ble Mr. Justice R. Kantha Rao, Judl. Member***  
***Hon'ble Mr. B.V. Sudhakar, Admn. Member***

**ORAL ORDER**  
(Per Hon'ble Mr. Justice R. Kantha Rao, Judl. Member)

Heard both the learned counsel.

2. Learned Standing Counsel for the respondents submits that the request of the applicant for retention at Hyderabad has been accepted and the same has been ratified by the Ministry. Therefore, no cause survives for adjudication in the O.A.
3. Learned counsel for the applicant would submit that there is nothing mentioned in the order about the consequential benefits.
4. In view of the submissions made on either side, the O.A. is dismissed. If there is any grievance with regard to the consequential benefits, the applicant is at liberty to take steps in respect of the same in separate proceedings. There shall be no order as to costs.

**(B.V. SUDHAKAR)  
ADMN. MEMBER**

**(JUSTICE R. KANTHA RAO)  
JUDL. MEMBER**

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